

(8)

Central Administrative Tribunal, Principal Bench

Contempt Petition No.324 of 2001 in
Original Application No.1694 of 2000

New Delhi, this the 17th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M.P. Singh, Member (A)

Shri Surjit Kumar
S/o Shri Ichha Ram
R/o House No.1 Nursery Lane
Opp 19 Block Jorebagh
New Delhi

- Petitioner

(By Advocate: Sh.S.K.Gupta, proxy for Sh.B.S.Gupta)

Versus

Shri A.K. Agarwal
Secretary
Ministry of Personnel, Training and
Public Reforms, North Block
New Delhi


- Respondent

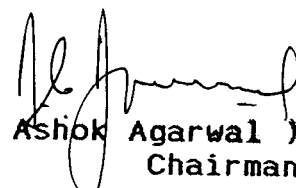
(By Advocate: Shri A.K. Bhardwaj)

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

An order passed on 5.9.2000 in OA No.1694/2000 is made the basis of the present contempt petition. Respondents, in pursuance of the aforesaid order, have passed an order on 6.8.2001. Since that order is adverse to the interests of the applicant, he has instituted a separate OA seeking to impugn the same. Since the aforesaid order has now been passed by the respondents, no case is made out to take action for contempt. In the circumstances, prayer made by Shri Gupta, learned counsel appearing in support of the contempt petition, leave is granted to withdraw the petition. Contempt petition is accordingly dismissed as withdrawn. No order as to costs.


(M.P. Singh)
Member (A)


(Ashok Agarwal)
Chairman

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